

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1017
ANSWERED ON TUESDAY, JULY 29, 2025**

REMOVAL OF NAMES OF FIRMS FROM OFFICIAL RECORDS

QUESTION

1017 SHRI RAJEEV SHUKLA:

Will the Minister of Corporate Affairs be pleased to state

- (a) whether the Ministry is set to strike off the names of more than 3,300 companies from the official records;
- (b) if so, the details thereof; and
- (c) criteria for striking off the names?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS.**

[SHRI HARSH MALHOTRA]

(a) to (c) : Section 248(1) of the Companies Act, 2013 provides for striking off such companies which are not carrying on any business or operation for a period of two immediately preceding financial years and has not made any application within such period for obtaining the status of a dormant company under section 455 of the Act or the subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company and a declaration to this effect has not been filed within one hundred and eighty days of its incorporation under sub-section (1) of section 10A of the Act. The last strike-off drive was carried out in the year 2022-23. Presently there is no such drive is going on.

Further, under section 248(2) of the Companies Act, 2013 such companies which voluntarily seek removal of their name from the Registrar of Companies after extinguishing all its liabilities are struck-off by following due process in the prescribed manner.

During the period from 01.05.2023 to 30.06.2025 total number of 37212 companies have availed the exit process under Section 248(2) of the Companies Act, 2013.
